

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1635/2018

(Arising out of impugned final judgment and order dated 16-11-2017 in CRLA No. 1168/1986 passed by the High Court of Judicature at Allahabad)

LALLA BHAIYA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 12-03-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Bharat Singh, Adv.
Mr. Pramod Kumar, Adv.
Mr. Vaibhav Srivastav, Adv.
Mr. Amit Pawan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed, two weeks' time is granted to file additional documents.

List the matter after two weeks.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER